

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 134

RST.A(IBC)/7(CH)2024  
In  
CP(IB) No.85/Chd/Hry/2020  
(Disposed of)

**IN THE MATTER OF:**

Johnson Controls (India) Pvt. Ltd.

...Petitioner

Vs.

Vatika Limited

...Respondent

**Under Section:** 9 IBC 2016, Rule 11 of NCLT, 2016,

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 29.08.2024.

11.07.2024

Pooja

Sd/-  
Court Officer